

Open Court

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original application No. 1175 of 2005.

Allahabad this the 20<sup>th</sup> Day of December 2005.

Hon'ble Mr. K.B.S Rajan, Member-J  
Hon'ble Mr. A.K. Singh, Member-A

Sudhir Kumar Agnihotry S/o Shri Dinesh Chandra Agnihotri,  
R/o Makarand Nagar, Kannuj District Kannauj.

.....Applicant.

(By Advocates: Sri R.H. Srivastava/  
Shri P.K. Dwivedi/  
Shri D.K. Srivastava)

Versus.

1. Union of India through the Secretary Ministry of Communication, New Delhi.
2. The Post Master General Kanpur Zone, Kanpur.
3. Superintendent of Post Office Fatehgarh Division Farrukhabad.
4. Shri Gopal Manohar Gramin Dak Sawak (G.D.S) M.C. Pure Rai.
5. Jasveer Singh Gramin Dak Sawak (G.D.S) N.D. Naursidabad.
6. Shri Deo Prakash Gramin Dak Sawak (G.D.S), B.M. Kuerya Khare.
7. Raj Kishor, G.D.S N.D. Sikhanderpur.
8. Shri Sanjay Kumar Yadav, C.D.S. N.D. Kumarpur Banwari.

.....Respondents.

(By Advocate: Sri S. Singh)

ORDER

By Hon'ble Mr. K.B.S Rajan, J.M

Heard Sri R.H. Srivastava counsel for the applicant and Sri Saumitra Singh counsel for the respondents.

2. The applicant is aggrieved over his non-selection for the post of Postman. He has been functioning as E.D.D.A since 1998 as contained in the O.A. His representation calling for the marks obtained in the written examination. The counsel for the applicant submits that he has filed supplementary affidavit, which is not found on record. The said affidavit is stated to have contained the marks obtained by him as communicated by the respondents.

3. We have considered the case and we are of the considered view that this O.A. can be disposed of at the admission stage itself with the direction to the respondents to consider the representation of the applicant dated 2.9.2005 (Annexure 3 to the O.A) and while so considering, the respondents shall take into account the entire grounds contained in this O.A. and decision arrived at. In case, the applicant's



representation has merit, the respondents shall take further action for appointment and in case the applicant could not make out the case, the detailed and speaking order shall be passed and communicated to the applicant. The above drill may be accomplished within a period of three months from the date of communication of this order.

4. Accordingly, the O.A. is disposed of with the above direction.

No costs.

Member-A

Member-J

Manish/-